

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 265 দিশপুৰ, শনিবাৰ, 4 চেপ্তেম্বৰ, 2010, 13 ভাদ, 1932 (শক)
No.265 Dispur, Saturday, 4th September, 2010, 13th Bhadra, 1932 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2010

No. LGL. 57/2003/62.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXII OF 2010

(Received the assent of the Governor on 31st August, 2010)

**THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS' SALARIES,
ALLOWANCES AND PENSIONS (AMENDMENT) ACT, 2010**

AN

ACT

further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions, Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XIV of
1958.

It is hereby enacted in the Sixty-first Year of the Republic of India, as follows:-

Short title and commencement

1.(1) This Act may be called the Assam Legislative Assembly Members' Salaries, Allowances and Pensions (Amendment) Act, 2010.

(2) It shall come into force at once.

Amendment of section 3.

2. In the principal Act, for the existing section 3, the following shall be substituted, namely:-

"3. Salaries:- There shall be paid to each Member a Salary at the rate of rupees forty thousand per mensem."

Amendment of section 4.

3. In the principal Act, in section 4, for the existing sub-section (1),(2),(3) and (4), the following shall be substituted, namely:-

"(1) Daily Allowance at the rate of rupees one thousand per day when his attendance is required during the Session of the Assembly or during the meetings of any Committee of the House of which he is a Member or for attending any meeting of a Government Committee of which he is a Member or for attending any meeting convened by the Government:

Provided that if the Members' attendance is required at any place outside the State, he shall be entitled to one thousand five hundred rupees per day.

(2) Travelling Allowance for the purpose of travelling on official duty by own car or by private vehicle shall be Rs. 8.00 per kilometre.

(3) a Constituency Allowance of five thousand rupees per mensem for the purpose of tours in the Constituency of the Member to be drawn on the same manner as is prescribed for drawal of salaries in a separate form to be prescribed by rules made by the Secretary, Assam Legislative Assembly in this behalf.

(4) a fixed monthly Contingency Allowance of five thousand rupees for meeting expenses, postal services and subscription of news papers."

Substitution of sections 4A and 4B.

4. In the principal Act, for sections 4A and 4B, the following shall be substituted namely:-

"Secretarial Assistance.

4A. There shall be paid a consolidated amount of rupees five thousand per mensem to each Member for providing secretarial assistance during the tenure of their membership of Assam Legislative Assembly.

Conveyance Allowance

4B. Each Member of the Assam Legislative Assembly shall draw an amount of rupees eight thousand eighty four per mensem alongwith his/her salary as Conveyance Allowance (POL cost)."

Substitution of section 5

5. In the principal Act, for the existing section 5, the following shall be substituted, namely:-

"Sitting Allowance

5. A sitting allowance of rupees one thousand shall be paid to each member per day during the period of the Assembly Session and during the Committee meetings."

Substitution of section 6

6. In the principal Act, for existing section 6, the following shall be substituted, namely:-

"Medical Facilities

6. A member and the members of his/her family shall receive the same Medical Attendance and treatment as are laid down for Senior Government Servant in all Government Hospital, Dispensaries and other recognized Hospitals."

Substitution of section 6A 7. In the principal Act, for the existing section 6A, the following shall be substituted, namely:-

"Telephone Charges.

6A. (1) There shall be paid rupees three thousand per mensem to each Member as Telephone Charges during tenure of their membership of the Assam Legislative Assembly for the telephone installed in their Dispur Hostel Residence.

(2) The Member shall be entitled to draw a fixed amount of rupees two thousand five hundred per mensem as Telephone Charges during the tenure of their membership of the Assam Legislative Assembly for telephone installed at the Member's residence in his/her home constituency."

Substitution of sections 6C and 6D

8. In the principal Act, for section 6C and 6D, the following shall be substituted, namely :-

"Loan and Advances

6C. A Member may be advanced loan for the purchase of Land or Building, Motor Car up to rupees fifteen lakhs to be repaid from out of his Salary and Pension respectively, at a rate of interest of rupees six percent per annum:

Provided that a Member is entitled to draw a fresh loan, if he or she has liquidated the earlier loan with interest.

Explanation :- For the purpose of applicability of this section, the members of the Council of Ministers including Chief Minister, Speaker, Deputy Speaker and Leader of the Opposition, Parliamentary Secretary in Assam Legislative Assembly shall be treated as Member.

**Travel
Facilities**

6D. (1) Every Member shall be provided with money value coupon books for two non-transferable A/C II Tier passes which is entitled to him/her and his/her spouse or other person accompanying him/her to look after and assist him/her to travel at any time by railway in India, a distance not exceeding twenty thousand kilometres either or both the passes, during the financial year:

Provided that if the Members performs the journey with his/her spouse or any other person accompanying him/her look after and to assist him/her by a class higher than his entitled class in Air Conditioned Coach or by Air, he shall not be entitled to receive more than his entitled amount of Rs. 40,000/-per annum payable to the Member:

(2) Every Member of the Assam Legislative Assembly shall be provided with two free non-transferable passes which shall entitle him/her and his/her spouse or any other person accompanying him/her to look after and assist him/her to travel at any time within the State of Assam by any public service (operated under A.S.T.C.) vehicle or by the Assam State Transport Corporation vehicle."

**Substitution of
section 6B**

9. In the principal Act, for the existing section 6B, the following shall be substituted, namely:-

**"Pension to
Ex-MLAs**

6B. There shall be paid a pension of Rupees twenty thousand per mensem to every Ex-Member who has served for a period of one term or shorter than five years as a Member of the Assam Legislative Assembly after the commencement of the Constitution of India:

Provided that where any Ex-member has served as aforesaid for a period exceeding five years, there shall be paid to him/her an enhanced pension of rupees five hundred per mensem for every completed year, in excess of five years or so, however the enhancement is limited to a maximum of 3 terms."

Substitution of
Sections 6E, 6F
and 6G.

10. In the principal Act, for section 6E, 6F and 6G, the following shall be substituted, namely:-

“Medical
Allowance to
Ex-MLAs

6E. An Ex-MLA who is entitled to pension under provisions of this Act, shall be entitled to a Medical Allowance at the rate of rupees eight thousand per month:

Provided that an Ex-MLA who is holding any of the offices under the Government or Board or Corporation or any other Bodies or Authorities in which there is provision for Medical Allowance to him, such an Ex-MLA shall not be entitled to the Medical Allowance under this Act during the period in which he continued to hold such an office. Such an Ex-MLA shall, however, be entitled to the Medical Allowance immediately after he relinquishes any such office, if he is not otherwise entitled to any such Medical Allowance by virtue of his holding such office after relinquishment of the said office:

Provided further that if the amount of Medical Allowance receivable by him by virtue of his holding any office is less than rupees eight thousand per month then he shall be entitled to the difference of the two amounts.

Travel Facilities to
Ex-Member

6F. Every Ex-Member of the Assam Legislative Assembly shall be provided with two free non-transferable passes which shall entitle him/her and his/her spouse or any other person accompanying him/her to look after and assist him/her to travel at any time within the State of Assam by any public service (operated under A.S.T.C.) vehicle or by the Assam State Transport Corporation vehicle:

Provided that if the Ex-Member performs the journey with his/her spouse or any other person accompanying him/her to look after and to assist him, by train or Air involving higher cost of fare, he shall not be entitled to receive more than his entitled amount Rs. 20,000/-per annum payable to the Ex-member.

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Family Pension

6G. Family pension to the widow/widower of the Member shall be fixed at 50% of the amount of pension that the Ex-Member is entitled to draw at the time of his/her death. Also the holder of family pension shall be entitled to draw Medical Allowance at the rate of rupees eight thousand per month along with the family pension."

Act to have overriding effect

11. Notwithstanding anything contained in the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Rules, 1990 (as amended) or any other provisions of the principal Act and section 13 of the Assam Legislative Assembly Members' Salaries, Allowances and Pensions (Amendment) Act, 2008 (Assam Act No. XIV of 2008), the Salaries, Allowances and Pensions of the Members shall be governed under the provisions of this Act.

MOHD. A. HAQUE,

Secretary to the Government of Assam,
Legislative Department, Dispur.



THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 59 দিশপুৰ, সোমবাৰ, 28 ফেব্ৰুৱাৰী, 2011, 9 ফাগুন, 1932 (শক)
No. 59 Dispur, Monday, 28th February, 2011, 9th Phalguna, 1932 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th February, 2011

No. LGL. 57/2003/81.- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. IV OF 2011

(Received the assent of the Governor on 24th February, 2011)

**THE ASSAM LEGESLATIVE ASSEMBLY MEMBERS' SALARIES,
ALLOWANCES AND PENSIONS (AMENDMENT) ACT, 2011**

AN
ACT

further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XIV of
1958.

It is hereby enacted in the Sixty-second Year of the Republic of India, as follows:-

Short title and commencement

1.(1) This Act may be called the Assam Legislative Assembly Members' Salaries, Allowances and Pensions (Amendment) Act, 2011.

(2) It shall come into force at once.

Amendment of section 4.

2. In the principal Act, in section 4, for the existing sub-section (1), the following shall be substituted, namely:-

“(1) A daily allowance @ Rs. 1000/- shall be entitled while coming from Constituency/residence for attending Session/Meeting of Assembly Committee of which he/she is a member or for attending any meeting convened by Assam Legislative Assembly and a daily allowance at the same rate shall be entitled for going back to such place. But no D. A. is admissible during the period when the House is in Session or Committee meeting:

Provided that a daily allowance of one thousand rupees shall be entitled per day while on official tour and its halt within the State of Assam, and if the Members' attendance is required at any place outside the State in connection with such meeting, he/she shall be entitled to a Daily Allowance of one thousand five hundred rupees per day.”

**Substitution
of section 6G**

3. In the principal Act, for the existing section 6G, the following shall be substituted, namely:-

“Family Pension

6G. Family pension to the widow/widower of the Member shall be fixed at 50% of the amount of pension that the Ex-Member is entitled to draw at the time of his/her death subject to a minimum of rupees three thousand per month. Also the holder of family pension shall be entitled to draw Medical Allowance at the rate of rupees eight thousand per month along with the family pension”.

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 217 দিশপুৰ, মঙ্গলবাৰ, 30 ছেপ্টেম্বৰ, 2014, 8 অহিন, 1936 (শক)

No. 217 Dispur, Tuesday, 30th September, 2014, 8th Asvina, 1936 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 30th September, 2014

No. LGL.57/2003/101.- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVI OF 2014

(Received the assent of the Governor on 20th September, 2014)

THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS' SALARIES,
ALLOWANCES AND PENSIONS (AMENDMENT) ACT, 2014

AN ACT

further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

*Assam Act,
XIV of
1958.*

It is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows:-

Short title and commencement

1. (1) This Act may be called the Assam Legislative Assembly Members' Salaries, Allowances and Pensions (Amendment) Act, 2014.

(2) It shall come into force at once.

Amendment of section 3.

2. In the principal Act, for the existing section 3, the following shall be substituted, namely:-

"3. Salaries:- There shall be paid to each Member a Salary at the rate of rupees sixty thousand per mensem:"

Amendment of section 4.

3. In the principal Act, in section 4, for the existing sub-section (1) and (3), the following shall be substituted, namely:-

"(1) Daily Allowance at the rate of rupees one thousand five hundred per day when his attendance is required during the Sessions of the Assembly or during the meetings of any Committee of the House of which he is a Member or for attending any meeting of a Government Committee of which he is a Member or for attending any meeting convened by the Government:

Provided that if the Members' attendance is required at any place outside the State, he shall be entitled to daily allowance at the rate of rupees two thousand per day."

"(3) A Constituency Allowance of rupees ten thousand per mensem for the purpose of tours in the Constituency of the Member to be drawn on the same manner as is prescribed for drawal of salaries in a separate form to be prescribed by rules made by the Principal Secretary, Assam Legislative Assembly in this behalf."

Substitution of section 4B.

4. In the principal Act, for section 4B, the following shall be substituted, namely:-

"Conveyance Allowance

4B. Each Member of the Assam Legislative Assembly shall draw an amount of rupees thirteen thousand eight hundred twenty four per mensem along with his/her salary as Conveyance Allowance (Cost of two hundred liters of petrol)."

Substitution of section 5 5. In the principal Act, for the existing section 5, the following shall be substituted, namely:-

"Sitting Allowance 5. A Sitting Allowance of rupees one thousand five hundred shall be paid to each Member per day during the period of the Assembly Session and during the Committee meetings."

Substitution of Section 6B 6. In the principal Act, for the existing section 6B, the following shall be substituted, namely:-

"Pension to Ex-MLAs 6B. There shall be paid a pension of rupees thirty thousand per mensem to every Ex-Member who has served for a period of 5 years or shorter than 5 years as a Member of the Assam Legislative Assembly after the commencement of the Constitution of India:

Provided that where any Ex-Member has served as aforesaid for more than one term, there shall be paid to him/her an additional monthly pension amount of rupees three thousand for each term so served, however the enhancement will be limited to a maximum of four terms."

Amendment of Sections 6D 7. In the principal Act, in section 6D, in sub-section (1), for the proviso, the following shall be substituted, namely:-

"Provided that if the Member performs the journey with his/her spouse or any other person accompanying him/her to look after and to assist him/her by a class higher than his entitled class in Air Conditioned Coach or by Air, he shall not be entitled to receive more than his entitled amount of rupees one lakh per annum payable to the Member;"

Amendment of Section 6E 8. In the principal Act, in section 6E, for the words "eight thousand" wherever they occur, the words "fifteen thousand" shall be substituted.

Amendment of Section 6F 9. In the principal Act, in section 6F, in the proviso, for the figure "20,000", the figure "40,000" shall be substituted.

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.